

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 3363 of 2019

1. Dharmendra Rajak @ Dharmendra Ram
 2. Mosemat Baijanti Devi @ Baijanti Devi
 3. Pankaj Rajak
 4. Prity Kumari
 5. Ramji Rajak
- ... Petitioner(s).

Versus

1. The State of Jharkhand
 2. Mamta Devi
- ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Arwind Kumar, Advocate.
For the State : Ms. Leena Mukherjee, A.P.P.

03/24.06.2020: An interlocutory application (I.A. No. 2546 of 2020) has been filed stating therein that the parties have resolved their dispute.

When the case is called out, opposite party has not appeared.

In that view, list this case after eight weeks.

In the meantime, further proceeding in connection with Dhanwar P.S. Case No. 442 of 2013 (G.R. No. 4087 of 2013) pending in the court of learned Judicial Magistrate, 1st Class, Giridih, so far as it relates to the petitioners, shall remain stayed.